

IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH : BANGALORE

BEFORE SHRI N.V. VASUDEVAN, VICE PRESIDENT
AND SHRI B R BASKARAN, ACCOUNTANT MEMBER

ITA No. 1364/Bang/2019
Assessment years : 2014-15

Shri Damodar Salian, M/s. Five Star Wines, # 1, B C Road, Bantwal – 574 211. PAN: AGLPS 4112J	Vs.	The Assistant Commissioner of Income Tax, Circle 2(1), Mangalore.
APPELLANT(S)		RESPONDENT

Appellant by	:	Shri V. Srinivasan, Advocate
Respondent by	:	Smt. R. Premi, Addl. CIT(DR)(ITAT), Bengaluru.

Date of hearing	:	23.11.2020
Date of Pronouncement	:	23.11.2020

ORDER

Per N.V. Vasudevan, Vice President

This appeal by the assessee is against the order dated 27.03.2019 of the CIT(Appeals)-10, Bengaluru, for the assessment year 2014-15.

2. During the course of hearing of the appeals, the Id. counsel for the assessee sought withdrawal of the appeal stating that the assessee has opted for Vivad Se Vishwas Scheme Act, 2020 [VSVS] by filing Form 1 &

2, and Form 3 is issued by the designated authority accepting the same (copy filed). Accordingly, the appeal is dismissed as withdrawn.

Pronounced in the open court on this 23rd day of November, 2020.

Sd/-
(B R BASKARAN)
ACCOUNTANT MEMBER

Sd/-
(N V VASUDEVAN)
VICE PRESIDENT

Bangalore,
Dated, the 23rd November, 2020.

/Desai S Murthy /

Copy to:

1. Appellants
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.